

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Service Tax Appeal No.71080 of 2018

(Arising out of Order-in-Appeal No.441-ST/APPL-KNP/LKO/2017 dated 29.12.2017 passed by Commissioner (Appeals) Customs, GST & Central Excise, Lucknow)

M/s 9 Media

(15, West Shivaji Nagar, Shahganj, Agra-282010)

VERSUS

.....Appellant

Commissioner of GST, Customs &

Central Excise, Lucknow

....Respondent

(Hall No.2, 8th Floor, Kendriya Bhawan, Sector-H,
Aliganj, Lucknow-226024)

APPEARANCE:

A Letter on Record, Advocate for the Appellant

Shri Sarweshwar T. Khairnar, Authorised Representative for the
Respondent

**CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO.- 70109/2023

DATE OF HEARING : 06 October, 2023
DATE OF DECISION : 06 October, 2023

P.K. CHOUDHARY:

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in open court)

**Sd/-
(P.K. CHOUDHARY)
MEMBER (JUDICIAL)**

**Sd/-
(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**